

**Clause 25**

5. That at page 8, after line 4, the following be inserted, namely:

“(9A) The person who has been ordered under sub-section (7) to pay compensation may appeal from the order, in so far as the order relates to the payment of the compensation, as if he had been convicted in a trial held by the Court of Session.

(9B) When an order for payment of compensation to an accused person is made in a case which is subject to appeal under sub-section (9A), the compensation shall not be paid to him before the period allowed for the presentation of the appeal has elapsed, or, if an appeal is presented, before the appeal has been decided.”

6. That at page 8, for lines 8 to 9, the following be substituted, namely:

“(11) The provisions of this section shall be in addition to, and not in derogation of, those of section 198.”

**Clause 29**

That at page 9, line 24, after the words “the accused”, where they occur for the first time, the following be inserted, namely:

“for the purpose of enabling him to explain any circumstances appearing in the evidence against him.”

**Clause 31**

3. That at page 11, the existing clause 31 be deleted.

**Clause 52**

9. That at page 15, line 33, after the word “thereof” the words “signed by the Judge” be inserted.

**Clause 63**

10. That at page 17, lines 44-45, the words “or the recording of their statements” be deleted.

11. That at page 17, lines 47-48, the words “or, as the case may be, their statements have been recorded” be deleted.

12. That at page 18, line 7, the words “or recording their statements” be deleted.

**Clause 111**

13. That at page 30, line 11, for the word “substituted” the word “inserted” be substituted.

**Clause 112**

14. That at page 30, line 25, for the words “with the previous sanction of the State Government” the words “with the previous approval of the State Government” be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

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**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL**

**Secretary:** Sir, I lay, on the Table of the House the Code of Criminal Procedure (Amendment) Bill, 1954, which has been returned by Rajya Sabha with amendments.

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**HINDU MARRIAGE BILL—Contd.**
**Clauses 9 to 12**

**Mr. Deputy-Speaker:** The House will now proceed with further consideration of.....

**Shri Nanadas** (Ongole—Reserved—Sch. Castes: On a point of information, Sir,.....

**Mr. Deputy-Speaker:** No point of information. I will not allow the proceedings to be interrupted like this.

The House will now proceed with the further consideration of the motion moved by Shri Pataskar that the Bill to amend and codify the law relating to marriage among Hindus, as passed by Rajya Sabha, be taken into consideration.